



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/2373/2024 IN C.P. (IB)/416(MB)2023

**IN THE MATTER OF**

Wiz Logtec India Private Limited (Formerly known as M/s. M + R  
Logistics (India) Private Limited

Vs

Vivimed Life Sciences Private Limited

Section 9 of Insolvency & Bankruptcy Code 2016

**Order Delivered on 14.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the RP:

Counsel for the RP

For the Respondent:

Adv. Amiy Kumar (PH)

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**ORDER**

**I.A. 2373/2024**

The Ld. Counsel for the Applicant submits that the prayer in the present I.A. is for withdrawal of the Company Petition on the ground that the Settlement Agreement has been executed between the parties on 02.04.2024 and the same is placed on record. Thus, in view of the same, the Company Petition be **disposed of as having been withdrawn.**

Adv. Amiy Kumar, the Ld. Counsel appearing on behalf of the Respondent submits that the entire payment has been made. In view of the joint request of the



Ld. Counsels, the present Company Petition and the pending I.A.s, if any are disposed of as withdrawn.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)